

**Information note to the Press (Press Release No. 83/2019)**

**For Immediate release  
Telecom Regulatory Authority of India**

**TRAI releases “Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Second Amendment) Regulations, 2019 (04 of 2019)”**

**New Delhi, 1<sup>st</sup> October, 2019-** The Telecom Regulatory Authority of India (TRAI) has issued “Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Second Amendment) Regulations, 2019 (04 of 2019)” on 30<sup>th</sup> September, 2019.

2. TRAI notified “Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge Regulations, 2009 (9 of 2009)” on 20<sup>th</sup> November, 2009. As per these principal regulations, TRAI had fixed Rs. 19/- as 'Per Port Transaction Charge (PPTC)' for mobile number portability services offered by mobile number portability service providers (MNPSPs).

3. The Authority revised the mobile number portability (MNP) process by issuing the “Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018” on 13<sup>th</sup> December 2018 (7<sup>th</sup> Amendment) following a detailed public consultation. Subsequently, the Authority initiated a public consultation for review of the per port transaction charge and other related charges for mobile number portability by issuing a consultation process on 22<sup>nd</sup> February 2019 (subsequently updated on 1<sup>st</sup> April 2019), inviting written comments on the issues raised in the consultation from stakeholders. An Open House Discussion in this regard was also held on 27<sup>th</sup> May 2019.

4. Based on the comments and counter comments received during the consultation process, the deliberations of open house discussion and comments received afterwards from MNPSPs and other stakeholders, the Authority issued draft “Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Amendment) Regulations, 2019” and invited comments from the stakeholders till 28<sup>th</sup> August, 2019.

5. After considering all the comments and other information available on record, the Authority has issued “Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Second Amendment) Regulations, 2019 (04 of 2019)” prescribing the PPTC of Rs. 6.46 for each port request on 30<sup>th</sup> September, 2019. These regulations would come into effect from 11<sup>th</sup> November, 2019 (*i.e.* when the 7<sup>th</sup> Amendment comes into force).



6. The Telecommunication Tariff (Forty-Ninth Amendment) Order, 2009 prescribed the Per Port Transaction Charge, as provided under the Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge Regulations, 2009 (9 of 2009) (as amended from time to time), as ceiling for the tariff that could be charged from subscriber by the recipient operator for availing MNP services. Now, with notification of this amendment to the aforesaid regulations, the ceiling for the tariff that could be charged from subscriber by the recipient operator stands automatically reduced. However, the recipient operators are free to charge a lesser amount from the subscribers availing mobile number portability services.

7. For any clarification/information, Shri Amit Sharma, Advisor (F&EA), Telecom Regulatory Authority of India may be contacted at Tel. No. +91-11-23234367.

  
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**Secretary, TRAI**